

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:2039  
ANSWERED ON:02.12.2011  
NYAYA PANCHAYAT BILL  
Dashmunsi Deepa ;Sardinha Shri Francisco

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the Government proposes to introduce Nyaya Panchayat Bill for empowering village Panchayats to resolve disputes, both criminal and civil of minor nature;
- (b) if so, the details and salient features of the Bill;
- (c) whether the inter-ministerial consultations alongwith consultation with State Governments and the other stake-holders in the matter have since been completed;
- (d) if so, the details thereof; and
- (e) the present status of the Bill and the time by which it is likely to be finalised and introduced?

**Answer**

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a) to (e): Ministry of Panchayati Raj had prepared a Draft Nyaya Panchayat Bill to provide for the establishment of Nyaya Panchayats, at the level of every Gram Panchayat or a cluster of Gram Panchayats, for providing a system of fair and speedy justice, both civil and criminal, to the citizens at their doorsteps. After taking into consideration the comments received from the concerned Central Ministries/Departments and the States/UTs, the draft Nyaya Panchayat Bill was forwarded to the Ministry of Law and Justice for their inputs. However, that Ministry has raised a number of points including the basic question of Constitutional validity of bringing in the proposed legislation.

Since the issues raised by the Ministry of Law & Justice are not expected to be resolved in the near future, no time frame has been fixed for introduction of the said Bill in Parliament.